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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 323/2017 In C.P. (I.B) No. 46/9/NCLT/AHM/2017**

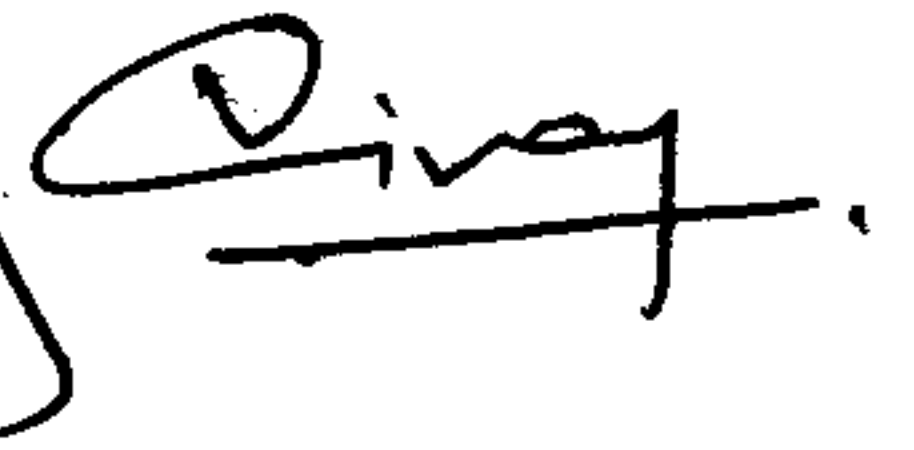
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

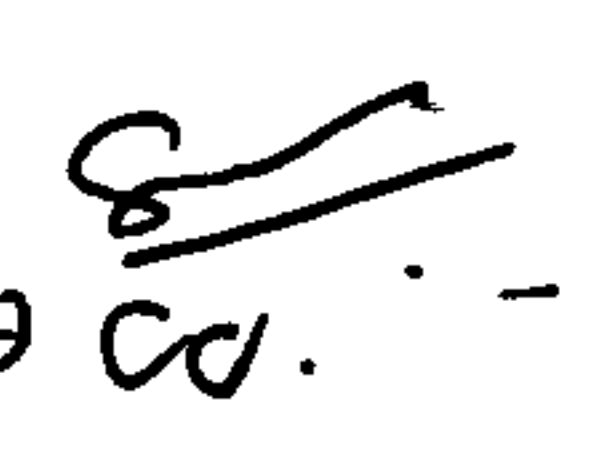
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

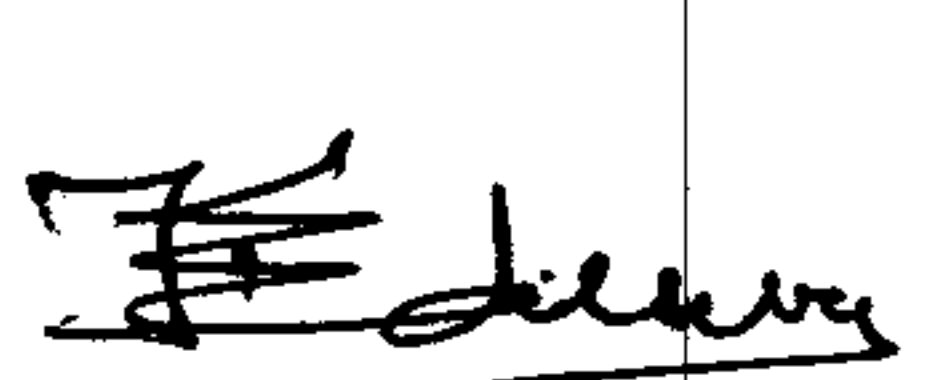
Name of the Company: Chandra Prakash Jain (IRP)  
V/s.  
Mekaster Engineering Ltd. & Ors.

Section of the Companies Act: Section 18 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Vinay Bairagra	Advocate	Respondent (Corporate Debtor)	
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2.	Shalin Jani	Adv.	I/b Shardul Amarchand Mangaldas and Co.	
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3.	Kuldeep K Adesara For Kethan M. Puri	Adv.	For 089. Applicants For I.R.P	
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**ORDER**

Learned Advocate Mr. Kuldeep Adesara present for IRP. Learned Advocate Mr. Vinay Bairagra present for Respondent. Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Respondent (Sika Company) in IA 323/2017.

In view of order of Hon'ble High Court of Gujarat passed in Misc. Civil Application no. 138/2017 in CP 437/2017 whereby the Hon'ble High Court of Gujarat recalled the order dated 06.07.2017 there is no impediment to IRP to proceed.

Application is disposed of accordingly.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 15th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**